

**SEC. IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NOS. 21934-21937 OF 2016

(Applications for permission to file SLP)

In

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. _____ OF 2016

HIRA MANDAL ETC. ETC.

...PETITIONERS

VERSUS

STATE OF BIHAR AND ANR. ETC. ETC.

..RESPONDENTS

OFFICE REPORT

The matters have been filed by Mr. Anil K.Chopra, advocate on behalf of the Petitioner above-mentioned against the Judgment and Order dated 22nd June, 2016 in Criminal Appeal (DB) Nos.435, 287, 317, 351 of 2013 passed by the High Court of Judicature at Patna. The petitioner herein was not a party before the High Court, in this regard he has filed an application for permission to file special leave petition.

It is submitted that there is a delay of 31 days in filing and 32 days in refiling the Special Leave Petition. Counsel for the petitioner has filed applications in this regard

The applications above mentioned are listed before the Hon'ble Court with this Office Report.

DATED this the 6th Day of January, 2017.

ASSISTANT REGISTRAR

COPY TO:-

Mr. Anil K.Chopra, Advocate

ASSISTANT REGISTRAR

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